Directorate General of Foreign Trade Udyog Bhawan DES-V Section Minutes of the Meeting of NC-V meeting held on 02.04.2009

The Meeting No. 1/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 02.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
2.	Sh. G.D.Giri, Vice President, M/s Shahi Exports	Nominee, AEPC
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 51/AM09 dated 19.03.2009 were ratified. However, the following amendment was made in the Minutes of NC meeting No. 47/09 dated 19.02.2009 of outside agenda case No.2 in respect of M/s J.B.Exports, Surat as under: -

In the minutes, the dissent notes of Sh. R.A.Lal, Deputy Director, R.O., TC, Noida & nominated member of NC-V, present in the said meeting were not recorded. In the said minutes, Norms Committee had allowed 30% wastage (on weight basis) against earlier allowed wastage of 44.82% as per report of NC team, who visited the unit of the firm. Sh. Lal was of the view that the wastage (on weight basis) in this case should not be more than that of 14.5% as recommended by O/o TC, Mumbai. It was therefore, decided to incorporate this dissent views of Sh. R.A.Lal in the said minutes.

Thereafter, Agenda for individual cases for Meeting No. 01/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 1/84-ALC3/2009 MEETING DATE : 02.04.2009

		02.04.2000	Status: Approved
HQ File :01/84/050/00440/AM09/		Lic.No/Date:0510235021 27.01.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Maninder Singh, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith sample. It was observed that export product i.e Mens Shorts is reversible in this case. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

Case No.:1/47/84-ALC3/2008	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
HQ File :01/84/050/00453/AM09/		Lic.No/Date:0510235997 06.02.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after
detailed deliberations in consultation with representatives of technical authorities present in the meeting
decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 - 7		Status: Deferred
$\ _3$	HQ File :01/84/050/00454/AM09/		I	Defer Date: 30.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply asked for from applicant firm is still awaited. In view of this, it was decided to await the same and defer the case for re-listing on 30.04.2009.

Case No.:7/47/84-ALC3/2008	-	02.04.2000	Status: Approved
HQ File :01/84/050/00459/AM09/		l l	Defer Date:02.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

usual conditions.

		1 3	Status: Deferred
5	HQ File :01/84/050/00466/AM09/		Defer Date: 30.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier file wherein similar case of the firm has been approved. It was decided to await the same and defer the case for re-listing on 30.04.2009.

	1 -	02 04 2000	Status: Approved
HQ File :01/84/050/00468/AM09/		Lic.No/Date:0410102679 04.03.2009	

Dec Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

Case No.:5/1/84-ALC3/2009	Party Name:BANNARI AMMAN	Meet No/Date:1/84-ALC3/2009	Status:
	APPAREL PRIVATE LIMITED,	02.04.2009	Approved
HQ File :01/84/050/00469/AM09/	RLA File :04/24/040/00282/AM09/	Lic.No/Date:0410102804 09.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Ca	ase No.:1/1/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	02 04 2000	Status: Approved
Н	Q File :01/84/050/00465/AM09/		Lic.No/Date:1010032942 16.03.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/1/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
HQ File :01/84/050/00471/AM09/	RLA File :05/24/040/00757/AM09/	Lic.No/Date:0510237976 16.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	l - ²	02.04.2000	Status: Approved
HQ File :01/84/050/00472/AM09/		Lic.No/Date:0510237980 16.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

	'	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Deferred
HO File :01/84/050/00467/AM09/	RLA File :02/24/040/00284/AM09/	Lic.No/Date:0210124438	Defer

11	[18.03.2009] Date:30.04.2009)
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe	ed
	that copy of application is still awaited in this case. It was decided to await the same and defer the case for r	·e-∥
	listing on 30.04.2009.	

			02.04.2009	
	HQ File :01/84/050/00473/AM09/	RLA File :05/24/040/00770/AM09/	Lic.No/Date:0510238326 19.03.2009	
12	Decision: The Committee considerations in consult decided to allow the Qty. of inputs	ation with representatives of tec		ll l
	The GSM should match in impore export item on export side. The R		•	

Meet No/Date:1/84-ALC3/2009

Party Name: CHELSEA MILLS

Case No.:10/1/84-ALC3/2009	1	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
HQ File :01/84/050/00474/AM09/	RLA File :05/24/040/00776/AM09/	Lic.No/Date:0510238392 19.03.2009	
Decision: The Committee consider	dered the case as per agenda a	alongwith other relevant pan	ers and after

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export. They may also monitor the Style No. mentioned in the each of

Case No.:9/1/84-ALC3/2009

usual conditions.

||Status: approved|

export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/1/84-ALC3/2009	3	02.04.2000	Status: Approved
HQ File :01/84/050/00475/AM09/		Lic.No/Date:0510238394 19.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after 14 detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/1/84-ALC3/2009	l ,	02.04.2000	Status: Approved
HQ File :01/84/050/00476/AM09/		Lic.No/Date:0510238533 20.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

Case No.:13/1/84-ALC3/2009	Party Name: CHELSEA MILLS	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
HQ File :01/84/050/00477/AM09/	RLA File :05/24/040/00786/AM09/	Lic.No/Date:0510238537 20.03.2009	
Decision: The Committee co	onsidered the case as per agend	da alongwith other relevant pa	ners and after

detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

Case No.:6/1/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
HQ File :01/84/050/00470/AM09/	RLA File :10/24/040/00132/AM09/	Lic.No/Date:1010033059 23.03.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/1/84-ALC3/2009	1 -	Meet No/Date:1/84-ALC3/2009 02.04.2009	Status: Approved
	HQ File :01/84/050/00478/AM09/		Lic.No/Date:0410103378 25.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

Manual agenda cases

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Case No.1	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/366/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510165218 dated		
29.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/01/2009-10/Hosy. dated 01.04.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Skirts made of 100%	100% cotton yarn dyed fabric,	3.32 Sq mtrs/Pc
cotton yarn dyed fabric, GSM-	GSM-245+/-10%	
245+/-10%		
(Style No. ABWS513181)		
Ladies Skirts made of 100%	100% cotton yarn dyed fabric,	3.35 Sq mtrs/Pc
cotton yarn dyed fabric, GSM-	GSM-245+/-10%	
245+/-10%		
(Style No. WS615320)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.2	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/611/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510171394 dated		
08.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for

re-listing on 30.04.2009.

Case No.3	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/379/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510165753 dated		
02.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.4	M/s United Electrotex Pvt. Bangalore		
NC 01/10 dt. 02.04.2009	F.No. 01/84/162/274/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0710051672 dated			
17.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/42/2007-08/Hosy. dated 01.04.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Men's Pants made of 100% cotton poplin fabric, GSM-123+/-10%	100% cotton poplin fabric, GSM-123+/-10%	2.25 Sq mtrs/Pc (as per SION, J-275)
Ladies Pants made of 100% cotton poplin fabric, GSM-123+/-10%	100% cotton poplin fabric, GSM-123+/-10%	2.25 Sq mtrs/Pc (as per SION, J-275)
Men's shirts made of 100% cotton poplin fabric, GSM-134+/-10%	100% cotton poplin fabric, GSM-134+/-10%	2.15 Sq mtrs/Pc (as per SION, J-175)

Hand Bags	Qty. of inputs is not allowed, as the information	
	submitted for these items is not readable. And there are	
	no SIONs exist.	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.5	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/588/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510170981 dated		
02.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/02/2009-10/Hosy. dated 01.04.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Capri made of 55%	55% Linen 45% cotton fabric,	1.98 Sq mtrs/Pc
Linen 45% cotton fabric, GSM-	GSM-190+/-10%	
190+/-10%		
(Style No. F2736)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.6	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/211/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510187513 dated		
26.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/03/2009-10/Hosy. dated

01.04.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of 98%	98% cotton 2% spandex	2.21 Sq mtrs/Pc
cotton 2% spandex stretch	stretch corduroy fabric, GSM-	
corduroy fabric, GSM-280+/-	280+/-10%	
10% (Style No. 270200)		
Ladies Skirt made of 100%	100% rayon printed woven	4.51 Sq mtrs/Pc
rayon printed woven fabric,	fabric, GSM-195+/-10%	
GSM-195+/-10% (Style No.		
663571)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.7	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/623/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510171691 dated		
12.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/4/2009-10/Hosy. dated 01.04.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Top made of 55%	55% Linen 45% rayon dyed	2.31 Sq mtrs/Pc
Linen 45% rayon dyed fabric,	fabric, GSM-195+/-10%	
GSM-195+/-10%		
Ladies Skirt made of 55% linen	55% linen 45% rayon dyed	Not allowed as no
45% rayon dyed fabric, GSM-	fabric, GSM-195+/-10%	information was
195+/-10%		submitted.

The relevant original case file has since been received from DC (MSME).

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.8	M/s Texport Syndicate (India) Ltd. Mumbai		
NC 01/10 dt. 02.04.2009	F.No. 01/84/162/1027/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0310441360 dated			
30.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/59/2008-09/Hosy. dated 22.12.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Men's short sleeve shirt made of	100% cotton yarn dyed woven	3.15 Sq mtrs/Pc
100% cotton yarn dyed fabric	fabric of relevant GSM.	
(Style No. SW8-415)		
Men's short sleeve shirt made of	100% cotton yarn dyed woven	3.35 Sq mtrs/Pc
100% cotton yarn dyed fabric	fabric of relevant GSM.	
(Style No. SW8-417)		
Men's long sleeve shirt made of	100% cotton yarn dyed woven	4.45 Sq mtrs/Pc
100% cotton yarn dyed fabric	fabric of relevant GSM.	
(Style No. SW8-416)		
Men's Trouser made of 100%	100% linen fabric of relevant	3.10 Sq mtrs/Pc
linen fabric (Style No. MWB-	GSM.	
202)		
Men's short made of 100%	100% Linen fabric of relevant	2.60 Sq mtrs/Pc
cotton yarn dyed fabric (Style	GSM.	
No. MWB8-209)		

The relevant original case file has since been received from DC (MSME).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.9	M/s Richa & Co., New Delhi
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/097/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510183229 dated	
24.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.10	M/s Super house Ltd. Kanpur
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/329/AM-03/DES-V(Pt.)
Re-fixation of input output norms against Advance Authorization No. 0610004075 dated	
03.09.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 30.04.2009.

Case No.11	M/s Super house Ltd. Kanpur
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/290/AM-03/DES-V (Pt.)
Re-fixation of input output norms against Advance Authorization No. 0610003833 dated	
09.07.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 30.04.2009.

Case No.12	M/s RR Leather Products Pvt. Ltd., Chennai

NC 01/10 dt. 02.04.2009	F.No. 01/84/50/87/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0410090091 dated		
25.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to add one additional Style No. 709800 in the export item in this case as requested by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.13	M/s RR Leather Products Pvt. Ltd., Chennai
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/183/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410091297 dated	
03.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to amend the description of export item from 'Men's woolen jacket' to 'Men's Textile Jacket' as requested by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.14	M/s Richa & Co., New Delhi
NC 01/10 dt. 02.04.2009	F.No. 01/84/162/344/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510204883 dated	
13.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.15	M/s Richa & Co., New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/392/AM-08/DES-V	
·	Ratification of input output norms against Advance Authorization No. 0510215164 dated 18.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.16	M/s William Goodacre & Sons India Pvt. Ltd., Kerala	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/135/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 1010028345 dated		
03.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 30.04.2009.

Case No.17	M/s Shahi Exports Pvt. Ltd., New Delhi
NC 01/10 dt. 02.04.2009	F.No. 01/84/162/590/AM-09/DES-V

Permission for using balance interlining imported under Advance Authorization Nos. 0510204251 dated 30.05.2007, 0510204919 dated 14.06.2007 and 0510205035 dated 18.06.2007 against Advance Authorization Nos. 0510226024 dated 22.08.2008 and 0510228184 dated 24.09.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard S/Sh. S. Hariharan, Manager and S. Murli Krishnan, AGM in the firm who appeared for personal hearing in this case. They

explained the case alongwith relevant details. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to permit the use of balance interlining imported against three advance authorization Nos. 0510204251 dated 30.05.2007, 0510204919 dated 14.06.2007 and 0510205035 dated 18.06.2007 in two advance authorization Nos. 0510226024 dated 22.08.2008 and 0510228184 dated 24.09.2008 by clubbing with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.18	M/s Dulari Exports Pvt. Ltd. New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/533/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510200278 dated		
01.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.19	M/s Dulari Exports Pvt. Ltd. New Delhi
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/57/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510203969 dated	
22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.20	M/s Ponn Sanger Exports, Coimbatore	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/238/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3210037105 dated 25.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to give reply to DC (MSME) letter dated 23.03.2009. Further, in this case there are various export products and firm have not given specific details as to which import item is used for which export product and justification of their quantitative requirement, in absence of which it is not possible to fix adhoc norms in this case. Hence, Committee was constrained to maintain the status quo.

Firm may be informed accordingly.

Case No.21	M/s Color Lines Clothing India (Pvt.) Ltd, Bangalore	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/346/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710060473 dated		
16.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

Case No.22	M/s Mahavir spinfab Pvt. Ltd., Kanpur	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/202/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0610013679 dated 16.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to give reply to R.O, TC, Noida letter dated 09.03.2009, in absence of which it is not possible to fix adhoc norms in this case. Hence, Committee was constrained to maintain the status quo.

Firm may be informed accordingly.

Case No.23	M/s Entermonde Polycoaters Ltd., Mumbai	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/67/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0310464295 dated		
10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 16.04.2009.

Case No.24	M/s Apparel Merchandising Co. New Delhi	
NC 01/10 dt. 02.04.2009	F.No. 01/84/50/359/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510230066 dated		
29.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD/CAM and Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda cases

Case No.1	M/s Chelsea Mills, New Delhi	
NC 52/09 dt. 26.03.2009	F.No. 01/84/50/722/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 051075922 dated		
07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has rejected this case on the ground that validity period of this advance authorization has already expired. In view of this Committee decided to advise R.A to take/implement the decision of NC taken in its meeting No. 33/AM09 held on 20.11.2008 in this case, even where advance authorizations are expired.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.2	M/s Chelsea Mills, New Delhi	
NC 52/09 dt. 26.03.2009	F.No. 01/84/50/592/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510171001		dated
05.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has rejected this case on the ground that validity period of this advance authorization has already expired. In view of this Committee decided to advise R.A to take/implement the decision of NC taken in its meeting No. 44/AM06 held on 16.02.2006 in this case, even where advance authorizations are expired.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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